

Act No. III of 1949

[PASSED BY THE DOMINION LEGISLATURE]

(Received the assent of the Governor-General on the 16th February, 1949.)

An Act further to amend the Indian Emigration Act, 1922

WHEREAS it is expedient further to amend the Indian Emigration Act, 1922 (VII of 1922), for the purpose hereinafter appearing;

It is hereby enacted as follows:—

1. Short title.—This Act may be called the Indian Emigration (Amendment) Act, 1949.

2. Amendment of section 1, Act VII of 1922.—For sub-section (2) of section 1 of the Indian Emigration Act, 1922 (hereinafter referred to as the said Act), the following shall be substituted, namely:—

“(2) It extends to the whole of India.”

3. Amendment of section 31, Act VII of 1922.—In section 31 of the said Act, for clause (i), the following shall be substituted, namely:—

“(i) any person who is not of Indian parentage.”

4. Amendment of certain sections of Act VII of 1922.—In sections other than section 1 of the said Act, for the words “the Provinces”, wherever they occur, the word “India” shall be substituted.

Price anna 1 or 1½d.